

PER TRIBUNAL

DT.

11/10/93

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken
up from ~~Bi~~ne-die list. Fixed
for Final Hearing on 20/12/93
Issue notices to the parties
as per order dated 19/12/93

SOMA
COURT OFFICER

Notice issued to applicant
& 2 m/s on 11/11/93.

3

2/11

Notice d/l 1-11-93
Served on Mr. S. J. Joshi
on 21/11-93
by MD

Per Tribunal

Date: 20/12/93

Applicant in person / by Mr. Dr. Gangal
Advocate / Respondent by Mr. Subodh Joshi
Counsel. for want of time
The matter adjourned to 3.3.94
for final hearing

Dy. Registrar

Per Tribunal

Date: 3/1/94

Applicant in person / by Mr. Dr. Gangal
Advocate / Respondent by Mr. S. Joshi
Counsel. for want of time
The matter adjourned to 16/1/94
for final hearing

Dy. Registrar

(05)

Per Tribunal

Date: 15/6/94

Applicant is person by

Advocate / Respondent by ~~none~~

Council. As no DR is available on 16/6/94

The matter adjourned to 26/7/94
for 7H

AK
Dy. Registrar

Dated: 26/7/94.

Applicant, by Sh. D.R. Gangal.
Respondents by

Sh. Gangal states that he
does not wish to press this application
upon the instructions received
from the applicant. The application
is therefore dismissed for want
of prosecution. No order as to
costs.

*P.V.
P.G.P.J.*

1/2nd/94
(R. Ramakrishnan) (M.S. Deshpande)
M(A) V/C.